

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 301/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of Bus splitting scheme at Moga Sub-station under “Transmission Scheme for controlling high loading and high short circuit level at Moga Sub-station”.
Date of Hearing	:	1.12.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Ajmer Vidyut Vitran Nigam Ltd. and 14 others
Parties present	:	Shri S.S. Raju, PGCIL Shri Nitesh Kumar, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the Bus splitting scheme at Moga Sub-station under “Transmission Scheme for controlling high loading and high short circuit level at Moga Sub-station”.

b. SCOD of the instant transmission asset was 24.4.2021, against which the asset was put under commercial operation on 10.9.2021. The time over-run is mainly on account of Covid-19 pandemic which is within the 8 months extension granted by the Ministry of Power vide letters dated 27.7.2020 and 12.6.2021.

c. Investment Approval for the instant project was accorded vide memorandum dated 25.3.2020.



- d. There is no cost over-run and the capital cost is within the FR apportioned cost.
 - e. Reply to the Technical Validation letter has been filed.
 - f. No reply has been received from any of the Respondents.
 - g. Interim tariff may be granted in respect of the instant asset.
3. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

